

1663. SHRI SURAJ BHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) year-wise and State-wise details of gainful employment opportunities and creation of durable community assets obtained in the last 3 years as a result of food-for-work-programme and National Rural Employment Programme alongwith the expenditure involved; and

(b) how many of the employed persons have obtained permanent or continuous employment of a durable nature?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) Statement I indicating the expenditure incurred and employment generated year-wise in various States/ Union Territories under food for work/national rural employment programme during the years 1979-80, 1980-81 and 1981-82 is laid on the Table of the House. [Placed in Library. See No. LT-4281/82] Statements II to IV indicating the state-wise physical achievements for these three years separately are also laid on the Table of the House. [Placed in Library. See No. LT-4281/82]

(b) The NREP guidelines envisage generation of employment opportunities to the rural workers when they are not able to find gainful employment elsewhere. As such the question of creation of permanent and continuous employment of durable nature under the programme does not arise.

Revocation of suspension orders of officials of FCI

1664. SHRI BHEEKHABHAI: Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 9559 dt. 26 April, 1982 regarding shortage of wheat and rice in Railway Wagon

loaded at Jagraon (Ludhiana) destined for Sanatnagar, (A. P.) and state:

(a) whether ten officials responsible for short despatches from Jagraon, Food Corporation of India to Sanatnagar (A. P.) and Sholapur (Maharashtra) were suspended pending disciplinary action against them, their suspension orders revoked and have been taken back by FCI;

(b) whether all officials except one have been retained in the same District, if so, the reasons thereof;

(c) whether many complaints have been received against A. M. (Depot) earlier also, and the official concerned has been given more sensitive seat, if so, the details of each complaint and the action taken thereon; and

(d) why these ten officials involved in the shortage of wheat case have not been transferred out of region?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) The suspension orders in respect of these officials issued earlier were subsequently revoked as their continued suspension was no longer considered necessary by the competent authority. The disciplinary proceedings as for major penalties initiated against these officials are in progress.

(b) They were transferred and their Headquarters fixed at other stations within the same District, in view of the disciplinary proceedings initiated against them for which their presence would also be necessary frequently.

(c) A complaint against the AM (Depot) concerned was received earlier. This complaint is under investigation. He has been transferred from Jagraon to Patiala District at Sirhind Depot which is not a particularly sensitive seat.

(d) Considering the work-load in Punjab region and the need for their

presence in connection with the disciplinary proceedings initiated against them, the Corporation has not considered it administratively feasible to transfer them en-masse out of the region.

Water Supply in South Delhi Areas

1665. SHRI BHEEKHABHAI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that no water supply line is being maintained for the residents of various localities like Kalkaji, Chittaranjan Park, Madangir and Chirag Delhi in South Delhi areas;

(b) if so, what steps are proposed to be taken to maintain a regularly constant line of water supply to the above localities;

(c) whether the Government will lay a statement containing the quantity of water supply to each colony for the last three years;

(d) whether any efforts have been made by the Government to augment the supply position; and

(e) whether Government have constructed any overhead tank, water storage tank or devised any contrivance to boost up water supply?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir.

(b) Does not arise. However, attention is invited to the reply given to parts (d) and (e) of the Question.

(c) The Delhi Water Supply & Sewage Disposal Undertaking has informed that no record of water supplied to individual colonies is maintained. However, the approximate quantity of water supplied to the 4 colonies mentioned in part (a) of the question would be as follows:—

(i) Chitranjan Park	0.6 MGD (Million gallons per day)
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(ii) Kalkaji	0.6 MGD
(iii) Madangir	0.2 MGD
(iv) Chirag Delhi	0.3 MGD

(d) and (e). The Undertaking has reported that the new 100 MGD water treatment plant being set up at Shahdara and newly sunk Ranney Wells are primarily meant to cater to the needs of the people residing in South Delhi and Shahdara. The Undertaking has further stated that for the distribution of water in South Delhi from the 100 MGD Water Treatment Plant at Shahdara, a scheme has been prepared and is under execution. This scheme includes construction of underground tanks and a booster pumping station at Kailash and laying of pumping mains to various areas. Under this scheme, an overhead tank is also proposed to be constructed for augmenting water supply to Madangir, Dakshinpuri and Govt. offices of Institutional Areas nearby being developed by the Central Public Works Department.

D. A. formula for employees of FCI

1666. SHRI BHEEKHABHAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the wages of FCI employees have not been revised since 1st January, 1973;

(b) if so, the reasons thereof;

(c) whether it is also a fact that there is a widespread disparity among various public undertakings like Food Corporation of India, Fertilizer Corporation of India, DESU as far as period of wages settlement, cost of settlement and DA patterns are concerned; and

(d) the reasons for offering less benefits to the employees of Food Corporation of India and the latest position of negotiations on this DA formula?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI